

(b) if so, what are the details of the sites proposed?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) and (b) Pre-investment studies by a World Bank team under the World Bank/United Nations Development Programme (UNDP) Energy Sector Management Assistance Programme are in progress, in relation to Gagasse Cogeneration and Wind Farm Development, which had been earlier identified as economically promising by the World Bank. Sites will be known after the studies are completed.

#### Setting up of wind farm in A.P.

1468. DR. NARREDDY THULASI REDDY: Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal to set up 2 MW capacity wind farm to generate power at Ratnagiri of Ananthapur district in Andhra Pradesh; and

(b) if so, what are the details thereof

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) and (b) The Non-Conventional Energy Development Corporation of Andhra Pradesh (NEDC-AP) have prepared a proposal for establishment of a wind farm of capacity 2 MW at Ratnagiri in Ananthapur district. The project envisages ten wind electric generators of unit capacity 200 KW. According to a preliminary wind survey, the annual wind speed at the site is expected to be 23 kmph.

#### Proposals for restructuring of Heavy Engineering Corporation Limited

1469. SHRI KAMAL MORARKA: Will the Minister of INDUSTRY be pleased to refer to the answer to Starred Question 1 given in the Rajya Sabha on the 24th April, 1989 and state proposals that have been considered for restructuring the Heavy Engineering Corporation Limited?

! THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): The proposals which have been considered for restructuring the Heavy Engineering Corporation Limited include;

(i) Writing off of outstanding non-plan loans given by the Govt, and interest on both plan and non-plan loans as on 31.3.1986 against the cumulative cash losses.

(ii) Interest holiday on plan and non-plan loans sanctioned/to be sanctioned from 1.4.1986 to 31-3-1990.

(iii) Moratorium on repayment of instalments on non-plan loans from 1.4.1986 to 31.3.1990.

(iv) Release of non-plan loans during 1988-89 and 1989-90 to meet the operational needs of the Corporation.

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#### Crisis faced by small scale industries in cement fabrications

1470. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether the small scale industries engaged in cement fabrications in different parts of the country are facing crisis due to the sudden increase in the price of cement following its decontrol and non-availability of levy cement;

(b) if so, what action Government propose to take to save these small units from being closed;

(c) whether Government have since received a memorandum from the Cement Fabricator's Association, Barasat in this regard; and

(d) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b)- Government

have abolished the price and distribution control on the cement industry with respect to cement produced from 1st March, 1989. Cement is readily available in the market at price determined by market forces,

(c) and (d) Representation has been received from the Cement Fabricators' Association, Barasat. It has been suggested *inter-alia* that cement should be made available to them at fixed price. It is not possible to accept this in view of decontrol of cement.

#### **Allotment of LPG agencies to SCIST applicants in Andhra Pradesh**

1471. SHRI GOPALA RAO RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what is the total number of LPG agencies at present in Andhra Pradesh;

(b) whether it is a fact that adequate/proper representation has not been given to Scheduled Caste/Scheduled Tribe applicants for the above LPG agencies, according to Government policy and guidelines;

(c) if so, what are the reasons therefor; and

(d) if not, what are the details of the allotments made to the applicants belonging to these categories?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) As on 1.1.1989, 316 LPG distributorships were operating in Andhra Pradesh;

(b) and (c) In all the Annual LPG Marketing Plans of the oil industry commencing from 1980-81 to 1988-89, it has been ensured that a reservation of 25 per cent for SC/STs is maintained on State-wise/union territory-wise basis;

(d) Out of the existing 316 distributorships, 32 belong to persons belonging to SC category and 10 distributorships belong to persons belonging to ST category.

#### **Expenditure incurred by IDPL under the head Diner Club'**

1472. CHOWDHARY RAM SEWAK: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Chairman and Managing Director of IDPL is a member of the Diner Club;

(b) whether it is also a fact that huge amount has been spent by the I.D.P.L. under Diner Club both in India and abroad;

(c) if so, what are the details of amount spent during the last three years;

(d) the name of the authority who sanctioned these expenses; and

(e) what is the purpose for which each expense was made and in what manner each amount spent was justified?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Yes, Sir.

(b) No, Sir.

(c) The details of the expenditure incurred in India under the Diner Card held by the Chairman and Managing Director IDPL during the last three years are as under:—

Year	Amount (Rs.)
1986-87	117.00
1987-88	14,106.52
1988-89	12,416.27

The Diner Card held by Chairman and Managing Director, IDPL is valid only in India.

(d) The expenses were made within the budget sanctioned by the Board of Directors of the Company.

(e) The expenses were incurred on official entertainments, tours etc. in the course of business of the Company.